

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2232/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.01.07.2019/NCLAT/UR/833

In the matter of:

M/s. Kline Technical Consulting LLC Appellant

Versus

M/s. Central Electronics Ltd. Respondent

Appearance: Mr. Alok Tripathi, Advocate for the Appellant.

19.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.07.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 02.07.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 17.07.2019. It is stated in the Interlocutory Application (IA) that 09.07.2019 was the last day for re-filing of the appeal and the Registry raised certain objection including separate fee for application, therefore, it was not possible to re-file the appeal on the very same day. The authorised representative of the Appellant was informed about the same and was requested to visit the office of the counsel for signing of further papers and the same was signed only on 15.07.2019. Hence, there is delay of 08 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 22.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar